

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 184 of 2013 & IA No. 253 of 2013**

**Dated : 26<sup>th</sup> August, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of :**

**Bhaskar Shrachi Alloys Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission  
& Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1  
Mr. M.G. Ramachandran &  
Ms. Swagatika Sahoo

**ORDER**

The appellant has filed I.A. No. 171 of 2014 in the present appeal for impleadment of the necessary parties. The said I.A. is allowed for impleadment of parties. Let the said parties be impleaded and learned counsel for the appellant is directed to make necessary amendment in the Memorandum of Appeal within seven days from today and thereafter notice of the amended Memorandum of Appeal be served on all the parties. Dasti service permitted.

Post the matter on **26<sup>th</sup> September, 2014.**

**(Justice Surendra Kumar)  
Judicial Member**

rkt

**(Rakesh Nath)  
Technical Member**